GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO. 6132 TO BE ANSWERED ON 11.04.2017

National Green Tribunal

6132. SHRI GAJANAN KIRTIKAR:

SHRI KUNWAR HARIBANSH SINGH:

SHRI S.R. VIJAYAKUMAR:

SHRI BIDYUT BARAN MAHATO:

SHRI M.K. RAGHAVAN:

DR. SUNIL BALIRAM GAIKWAD:

SHRI SUDHEER GUPTA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the aims, objectives and jurisdiction of the National Green Tribunal(NGT);
- (b) the details of the structure of the said Tribunal along with the location of its benches in the country;
- (c) the number of cases brought before the said Tribunal along with those disposed off;
- (d) whether there is any proposal to start a separate zonal bench of the NGT in the States including Kerala:
- (e) if so, details thereof along with the action being taken/proposed to be taken by the Government in this regard, State/UT-wise; and
- (f) the corrective measures taken/being taken for speedy disposal of cases in NGT?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIORNMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE)

(a) The National Green Tribunal (NGT) was established under the National Green Tribunal Act, 2010 for effective and expeditious disposal of cases relating to environmental protection and conservation of forests and other natural resources including enforcement of any legal right relating to environment and giving relief and compensation for damages to persons and property and for the matters connected therewith or incidental thereto. The Tribunal has jurisdiction over all civil cases where a substantial question relating to environment is involved which arises out

of the implementation of the Water (Prevention and Control of Pollution) Act, 1974, the Water (Prevention and Control of Pollution) Cess Act, 1977, the Forest (Conservation) Act, 1980, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991 and the Biological Diversity Act, 2002.

- (b) The NGT consists of a Chairperson, not less than ten but subject to maximum of twenty Judicial Members, and not less than ten but subject to maximum of twenty Expert Members. The Principal Bench of NGT is located at New Delhi and Zonal Benches are located at Pune, Bhopal, Chennai and Kolkata.
- (c) During the period July, 2011 to January, 2017, the total number of cases filed before NGT were 23,626 out of which 19,066 cases have been disposed off.
- (d) & (e) There is no proposal currently under consideration to set up a separate Zonal Bench of the NGT in Kerala or other States.
- (f) The cases filed before the Tribunal are being dealt with expeditiously and nearly 80% of cases filed have been disposed off.
